

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 92/MP/2015**

Subject : Petition seeking directions with regard to difficulties in implementing some of the directions given in the Order dated 16.2.2015 in Petition No. 92/MP/2014 along with IA Nos. 43/2014, 51/2014, 52/2014, 54/2014, 56/2014 and 59/2014, Petition No. 376/MP/2014, Petition No. 382/MP/2014, Petition No. 393/MP/2014 and Review Petition No. 25/RP/2014.

Date of Hearing : 18.9.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Kerala State Electricity Board and Others

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Swapnil Verma, PGCIL  
Shri Hemant Singh, Advocate, JITPL & 8 others  
Shri Nishant Kumar, Advocate, JITPL & 8 others  
Shri Anil R. Sah, ILFS(TN)PL  
Ms. Swapna Seshadri, Advocate, KSK Mahanadi & PEL Power  
Shri Ashwin Ramanathan, Advocate, KSK Mahanadi & PEL Power  
Ms. Ranjitha Ramachandran, Advocate, GUVNL  
Ms. Poorva Saigal, Advocate, GUVNL  
Ms. Divya Chaturvedi, Advocate, JPL & DIL  
Shri Saransh Shaw, Advocate, JPL & DIL  
Shri Alok Shankar, Advocate, EPMPPL  
Shri Mahip Singh, Advocate, EPMPPL  
Ms. Puja Priyadarshani, Advocate, EPMPPL & MB Power  
Shri Nived V., Advocate, EPMPPL & MB Power  
Shri Abhishek Gupta, MB Power  
Shri Ashutosh Sharma, Jhabua Power

**Record of Proceedings**

Though order was reserved in the Petition on 21.11.2017, the same was listed for hearing since order in the Petition could not be issued prior to demitting of ex-Chairperson and one Member.

2. Learned counsels for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

3. Based on the consent of the parties, order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**